

(To be Published in the Gazette of India Extraordinary Part-II, Section - 3, Sub-Section (ii))

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Notification No. 08 /2015-2020
New Delhi, Dated: 01 June, 2020

Subject: - Amendment in Export Policy of Alcohol based Hand Sanitizers.

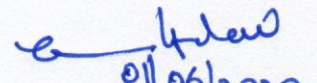
S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following **amendments to the Notification No. 04 dated 06.05.2020** related to the export policy of Alcohol based Hand Sanitizers, with immediate effect:

S.No	ITC HS Codes	Description	Present Policy
207 D	ex3004 ex3401 ex3402 380894	Alcohol Based Hand Sanitizers in containers with dispenser pumps	Prohibited

2. Effect of this Notification:

The Notification No. 04 dated 06.05.2020 is amended to the extent that only "Alcohol based Hand Sanitisers" exported in containers with the Dispenser Pump, falling under any ITC HS Code including the HS Codes mentioned above, are prohibited for export. Alcohol based Hand Sanitisers exported in any other form/packaging are "free" for exports, with immediate effect.

All other items falling under the above HS Codes are freely exportable.


01/06/2020
(Amit Yadav)

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(Issued from file No. 01/91/180/21/AM20/EC/E-21207)